

Implementation of RTE Act

881. SHRI BAISHNAB PARIDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the status of implementation of RTE Act since its current amendment *inter-alia* indicating the details of improvement that have been effected at entry point in the schools, State/UT-wise;

(b) the details of new facilities that have since been created in the schools for development of children, State/UT-wise; and

(c) the action plan to ensure that the children after completion of primary education in such schools are admitted in higher education centres for ensuring their full development?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Right of Children to Free and Compulsory Education (Amendment) Act, 2012 has come into force from 1st August, 2012. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is being implemented by all the States and Union Territories wherein all States and UTs with legislature have notified the State RTE Rules and the Central RTE Rules have been notified for the five Union Territories (UTs) without legislature. Furthermore, the Centrally Sponsored Scheme for the Sarva Shiksha Abhiyan (SSA) has been revised to correspond with the provisions of the RTE Act, with Centre-State funding pattern revised at 65:35 ratio (90:10 for the States of the NE Region) for the period 2010-11 to 2014-15. In addition, the 13th Finance Commission earmarked Rs. 24,068 crore for the period 2010-11 to 2014-15, for elementary education, to assist States in meeting the RTE commitments.

(c) The Central Government has launched the Rashtriya Madhyamik Siksha Abhiyan with the objective of universalising secondary education, which would provide access to children pursuing higher studies after completing elementary education.

**Harassment and discrimination of students
from NE Region**

882. SHRI BAISHNAB PARIDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether complaints of harassment and discrimination among students from NE Region have been reported in different educational centres of the country;

(b) whether some of such NE students have also lost their lives;

(c) whether Chief Minister of Meghalaya has intervened in the matter to address such issues expeditiously;